

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA.No.1608 of 1996  
along with  
OA.1609 of 1996

Dated this 21st day of February 2000

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE MRS. SHANTA SHAstry, MEMBER (A)

OA.1608/96

A.K. Sehgal  
S/o Shri S.R. Sehgal  
R/o 74 BharatNagar  
Delhi-110 052. .... Applicant

(By Advocate: Shri A.K. Behera - not present)

Versus

1. Union of India, through  
The Secretary  
Department of Telecommunications  
Ministry of Communication  
Sanchar Bhawan  
New Delhi.
2. The Secretary  
Union Public Service Commission  
Dholpur House  
Shahjahan Road  
New Delhi.
3. The Secretary  
Ministry of Personnel, Public Grievances  
and Pensions, North Block  
New Delhi. .... Respondents

(By Advocate: Shri P.H. Ramchandani for  
respondent no.2 and Mrs. P.K. Gupta for  
respondent nos.1&3 through proxy Shri Anil  
Singhal)

OA.1609/96

Krishan Chander  
S/o Shri Chhotey Lal  
R/o P.O. Harsana Kalan  
Dist. Sonepat  
Haryana. .... Applicant

(By Advocate: Shri A.K. Behera - not present)

Versus

1. Union of India, through  
The Secretary  
Department of Telecommunications  
Ministry of Communication  
Sanchar Bhawan  
New Delhi.

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and Pensions, North Block  
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(By Advocate: Shri P.H. Ramchandani for  
respondent no.2 and Mrs. P.K. Gupta for  
respondent nos.1&3 through proxy Shri Anil  
Singhal)

(12)

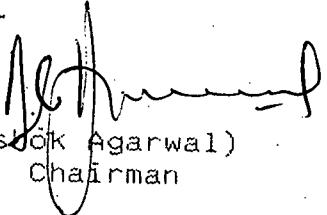
O R D E R (Oral)

Mr. Justice Ashok Agarwal

Applicants in the present applications as  
also their advocate are absent. We have heard  
Shri P.H. Ramchandani, learned counsel appearing  
for respondent no.2 as also Shri Anil Singhal  
appearing for respondents 1 & 3 and we now  
proceed to dispose of the OAs in the absence of  
the applicants under Rule 15 of the CAT  
(Procedure) Rules.

2. Applicants have applied for the post of  
Section Officer/Stenographer (Grade 'B'/Grade-I)  
in the Limited Departmental Competitive  
Examination held in 1993. One of the eligibility  
criteria for appearing in the said examination  
was of possessing not less than five years'  
approved and continuous service in the  
Assistant's Grade of the Central Secretariat  
Service or in Grade-II/Grade-C of the Central  
Secretariat Service or in both as the case may

be. Applicants in their application form gave wrong information regarding their service, as a consequence, they were permitted to appear for the examination. Enquiries later conducted revealed that applicants had furnished wrong particulars regarding their length of service in the Assistant's Grade of the Central Secretariat Service or in the Grade-II/Grade-C of the Central Secretariat Service and hence had persuaded the UPSC (Respondent No.2 herein) to appear for the said examination. Having regard to the false information furnished, respondent no.2 has imposed a penalty on applicants debarring them from appearing in the examination for three years, i.e. for the periods 1995, 1996 and 1997. In our judgement, the decision of the respondent to disqualify the applicants for appearing for the aforesaid period cannot be successfully impugned in the present OAs. The OAs are accordingly dismissed. There will, however, be no order as to costs.

  
(Ashok Agarwal)

Chairman

  
(Mrs. Shanta Shastray)

Member(A)